

CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH

Original Application No. 180/00773/2019

Monday, this the 28th day of October, 2019

CORAM:

Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member
Hon'ble Mr. Ashish Kalia, Judicial Member

A.R.Ajayakumar IAS

S/o.M.Reghuvaran Nair, aged 58 years
 Working as District Collector, Wayanad
 Kalpetta – 673 121

Residing permanently at Aiswarya
 Pakaloor, Nemom, Thiruvananthapuram – 695 020
 Mobile No.9447389890

..... **Applicant**

(By Advocate : Mr.M.R.Hariraj)

V e r s u s

1. Union of India represented by
 Secretary to Government of India
 Ministry of Personnel, Public Grievances and Pensions
 Department of Personnel and Training
 New Delhi – 110 001
2. State of Kerala, represented by its Chief Secretary
 Secretariat, Thiruvananthapuram – 695 001
3. Accountant General (A&E), Kerala
 Thiruvananthapuram – 695 001

..... **Respondents**

**(By Advocate : Mr.T.C.Krishna, Sr.PCGC for R1 and
 Mr.M.Rajeev,G.P for R 2 &3)**

This application having been heard on 28.10.2019 the Tribunal on the same day delivered the following:

O R D E R (ORAL)

By Hon'ble Mr. E.K.Bharat Bhushan, Administrative Member

Heard Mr.M.R.Hariraj, learned counsel for the applicant. Mr.T.C.Krishna, Sr.PCGC takes notice on behalf of respondent no.1 and Mr.M.Rajeev, G.P takes notice on behalf of respondent nos.2 and 3.

2. The grievance of the applicant is that additional increment which had been granted to him on selection to the cadre of I.A.S, as a means of protection of pay, has been taken away. He has represented the issue before the Secretary, DoP&T and a copy of the representation is at Annexure A-10.

3. We are of the view that interests of justice will be met if the Secretary, DoP&T, i.e, respondent no.1, considers the representation and dispose of the same in accordance with rules as expeditiously as possible and in any case within 60 days from the date of receipt of a copy of this order. If any reference or clarification is made to respondent no.2 by DoP&T, respondent no.2 shall provide it expeditiously. Ordered accordingly.

4. The Original Application stands disposed of. No costs.

**(ASHISH KALIA)
JUDICIAL MEMBER**

**(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

SV

List of Annexures

Annexure A1 - A true copy of notification dated 2/2/2017

Annexure A2 - True copy of order No.14014/30/2006-AIS-I dated 17/2/2017

Annexure A3 - A true copy of OM No.20015/2/2015-AIS-II dated 7/4/2017 issued by the 1st respondent

Annexure A4 - A true copy of O.M No.12/2/2016-Estt.(Pay-I) dated 11/5/2017

Annexure A5 - True copy of O.M No.20015/2/2015-AIS-II dated 28/2/2019 issued by the 1st respondent

Annexure A6 - True copy of O.M No.20015/2/2015-AIS-II dated 6/3/2019

Annexure A7 - True copy of the pay slip dated 13/12/2018

Annexure A8 - True copy of order No.No.GE-01/D/IAS/2019-2020 dated 24/7/2019

Annexure A9 - True copy of pay slip dated 12/7/2019

Annexure A10 - A true copy of representation dated 3/7/2019 submitted by the applicant

-x-x-x-x-x-x-x-